

**GOVERNMENT OF INDIA
COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1433
ANSWERED ON:03.03.2006
COMPANY LAW BOARD
Gehlot Shri Thaawar Chand

Will the Minister of COMPANY AFFAIRS be pleased to state:

- (a) the number of branches of Company Law Board set up in the country along with their locations;
- (b) the work assigned to these branches;
- (c) the date on which Company Law Settlement Scheme has been implemented and the outcome thereof; and
- (d) the achievements made by the Company Law Board during the last three years?

Answer

MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA)

(a) Company Law Board has six Benches with Principal Bench at New Delhi and the Additional Principal Bench at Chennai. The four Regional Benches with locations are as under:

- (i) Northern Region Bench - New Delhi
- (ii) Eastern Region Bench - Kolkata
- (iii) Western Region Bench - Mumbai
- (iv) Southern Region Bench - Chennai.

(b) Work assigned to the Benches are given in the enclosed Annexure -I.

(c) This Ministry had launched the Company Law Settlement Scheme (CLSS), 2000 initially for a period of three months from 1.6.2000 to 31.8.2000 to enable companies, who had defaulted in filing documents with the Registrar of Companies in the past, to come forward and avail of a one time declaration and settlement. The Scheme was successful and in view of the demands from the Industries/Chambers of Commerce etc., the validity of the Scheme was further extended till 30.9.2000 with the condition that the defaulting companies were required to pay a surcharge of 10% over and above the fee prescribed under the Scheme. 1,27,083 companies availed of this scheme.

(d) The details of achievements of the Petitions/applications considered and disposed of by the Company Law Board during the last three years is given in the statement at Annexure - II .

ANEXURE-I

Annexure as referred to in Part (b) of the Lok Sabha Unstarred Question No. 1433 for reply on 03-03-2006 by Shri Thawarchand Gehlot regarding Company Law Board

Principal Bench

Matters falling under section 235, 237(b), 247, 248, 250, 388B, 408 & 409 and matters falling under Chapter VI of Part VI of the Companies Act, 1956 and under section 2A of the Monopolies Act

Additional Principal Bench

Matters falling under section 235 and 237 of the Companies Act, 1956 and matters falling under Chapter VI of part VI of the Act in so far as they relate to Southern Region.

Regional Benches

Petitions/applications under sections 17, 18, 19, 58A, 58AA, 79/80A, 111/111A, 113/113(3), 1178, 117B, 117C, 118, 141, 144, 163, 167, 186, 196, 219, 269, 284, 304, 307, 614, 621A and 643A of the Companies Act, 1956 and Section 45QA of the Reserve Bank of

India Act, 1934.
ANNEXURE-II

Annexure as referred to in Part (d) of the Lok Sabha Unstarred Question No. 1433 for reply on 03-03-2006 by Shri Thawarchand Gehlot regarding Company Law Board

Year Opening balance Receipts Total Disposed of Pending

2002-03	10617	13834	24448	17163	7285
2003-04	7285	8027	15312	13131	2181
2004-05	2181	9714	8895	6925	1970

In order to reduce the pendency, Single Member has been entrusted to hear all types of cases from September 2002 onwards.